

COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS

FIRST TO SIXTY SIXTH REPORTS
(ENGLISH VERSION)



सत्यमेव जयते

FIFTH LOK SABHA

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

THIRD REPORT

(Fifth Lok Sabha)

1. The Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Third Report.

2. The Committee met on the 29th June, 1971, for—

- I. Allocation of time to the Resolutions at item Nos. 2 and 3 set down in the List of Business for Friday, the 2nd July, 1971.
- II. Classification and allocation of time for discussion of Bills (*Vide* Appendix).
- III. Examination of the following Constitution (Amendment) Bills under Rule 294(1) (a) of the Rules of Procedure:—
 - (1) The Constitution (Amendment) Bill, 1971 [Amendment of articles 19 and 326] by Dr. Laxminarain Pandey.
 - (2) The Constitution (Amendment) Bill, 1971 [Insertion of new articles 23A, 23B and 23C] by Shri Madhu Dandavate.
 - (3) The Constitution (Amendment) Bill, 1971 (Amendment of article 368] by Shri Atal Bihari Vajpayee.
 - (4) The Constitution (Amendment) Bill, 1971 [Substitution of article 370] by Shri Atal Bihari Vajpayee.

Allotment of time to Resolutions

3. The Members who had tabled the resolutions had been invited to attend the sitting. None of them attended.

4. The Committee recommend the allocation of time as follows:—

- (1) Resolution regarding supporting national liberation movements in Indo-Chinese States and recognition to South Vietnam and other States. 2 hours
- (2) Resolution regarding review of Foreign policy. 2 hours

Classification and allocation of time to Bills

5. The Members-in-charge of the Bills had been invited to attend the sitting. Dr. Laxminarain Pandey attended.

6. After considering all aspects of the Bills, the Committee recommend that all the Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Examination of Constitution (Amendment) Bills

7. The Members-in-charge of the Bills had been invited to attend the sitting. Dr. Laxminarain Pandey and Shri Madhu Dandavate attended.

8. After considering all aspects of the Bills, the Committee arrived at the following findings:—

Findings of the Committee

- (1) The Constitution (Amendment) Bill, 1971 [Amendment of articles 19 and 326] by Dr. Laxminarain Pandey.

The Bill seeks to amend articles 19 and 326 of the Constitution with a view to provide that all citizens of the age of eighteen years shall have the right to vote subject to certain restrictions contained in article 326.

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1971 [Insertion of new articles 23A, 23B and 23C] by Shri Madhu Dandavate.

The Bill seeks to provide for (i) right to work to every citizen and for unemployment allowance in case of failure to get the work; (ii) free and compulsory education to all children up to the age of fourteen years; and (iii) monetary assistance to every citizen who has completed the age of 60 years or is chronically sick or is disabled.

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

- (3) The Constitution (Amendment) Bill, 1971 [Amendment of article 368] by Shri Atal Bihari Vajpayee.

The Bill seeks to add a further proviso to article 368 of the Constitution with a view to provide that an amendment of Part III of the Constitution shall have to be ratified by the people through a referendum.

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

- (4) The Constitution (Amendment) Bill, 1971 [Substitution of article 370] by Shri Atal Bihari Vajpayee.

The Bill seeks to vest in the Parliament the power to make laws for the State of Jammu and Kashmir for matters in the Union List and such other matters in the Concurrent and State Lists as the President may by order specify. It also provides for putting an end to the special position enjoyed by that State from the 26th January, 1972.

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

Recommendations

9. The Committee recommend that—

- (i) the allocation of time to resolutions, as shown in paragraph 4 above, be agreed to by the House;
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House; and
- (iii) Dr. Laxminarain Pandey, Sarvasri Madhu Dandavate and Atal Bihari Vajpayee be permitted to move for leave to introduce their Constitution (Amendment) Bills.

New Delhi;
June 29, 1971.
Annex 2, 1971 (Ses).

G. G. SWELL,
Chairman,
Committee on Private Members' Bills
and Resolutions.

APPENDIX

Sl. No.	Name of the Bill and the Member-in-charge	Bill No.	Category allotted	Time allotted by the Committee
1	2	3	4	5
1	The Constitution (Amendment) Bill, 1971 (<i>Amendment of article 124</i>) by Shri Atal Bihari Vajpayee.	75 of 1971	B	2 hours
2	The Constitution (Amendment) Bill, 1971 (<i>Amendment of article 124</i>) by Shri P.K. Deo.	74 of 1971	B	2 hours
3	The Constitution (Amendment) Bill, 1971 (<i>Insertion of new articles 24A and 24B</i>) by Dr. Laxminarain Pandey.	79 of 1971	B	2 hours